

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2377

ANSWERED ON:23.08.2013

RISING ASSETS

Gaddigoudar Shri P.C.;Rathod Shri Ramesh

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has taken note of the assessment/findings of Association for Democratic Reforms (ADR) regarding increase in the assets of the representatives of the people, Chief Executive Officers of blue-chip companies in India etc.;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J.D. SEELAM)

(a) The report released by Association for Democratic Reforms (ADR) in respect of elected representatives of the Parliament and State Legislatures, as available on their website www.adrindia.org, has been seen.

(b) The said report comprises of, inter alia, an asset comparison analysis of the candidates based on affidavits filed by them with the Election Commission. It surmises that out of the 4181 re-contesting candidates, whose assets positions were analyzed, 3173 showed increase and that on an average the increase from the year 2004 to the year 2009 amounted to Rs. 2.85 crore. Some of them showed increase of over 1000%.

(c) The said study was not sponsored by the Government. Moreover, there is no specific information/allegation of tax evasion in the report. The government has not taken up investigation / enquiry into the financial affairs / assets of candidates for Members of Parliament and Members of Legislative Assemblies as a separate class. However, whenever specific cases of tax evasion are noticed, the same are looked into for appropriate action as per law.